

## ACT No. IV of 1905.

Passed by the Governor General of India in Council. (Received the assent of the Governor General on the 22nd March, 1905.)

An Act to provide for investing the Railway Board with certain powers or functions under the Indian Railways Act, 1890.

WHEREAS a Railway Board has been constituted for controlling the administration of railways in India, and it is expedient to provide for investing such Board with certain powers or functions under the Indian Railways Act, 1890; It is hereby enacted as follows:-

IX of 1890.

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- 1. (1) This Act may be called the Indian Rail- Short title way Board Act, 1905; and
- (2) It shall be read with, and taken as part of. the Indian Railways Act, 1890.

2. The Governor General in Council may, by notification in the Gazette of India, invest the Rail- Board with way Board, either absolutely or subject to condi-powers tions,-

Investment Indian Railwavs Act.

and construc-

tion.

- (a) with all or any of the powers or functions of 1890. the Governor General in Council under the Indian Railways Act, 1890, with respect to all or any railways, and
- (b) with the power of the officer referred to in section 47 of the said Act to make general rules for railways administered by the Government.
- 3. Any notice, determination, direction, requisition, appointment, expression of opinion, approval or communication. sanction, to be given or signified on the part of the tious from the Railway Railway Board.

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IX of 1890.

Railway Board, for any of the purposes of, or in relation to, any powers or functions with which it may be invested by notification under section 2, shall be sufficient and binding if in writing signed by the Secretary to the Railway Board, or by any other person authorized by the said Railway Board to act in its behalf in respect of the matters to which such authorization may relate; and the said Railway Board shall not in any case be bound in respect of any of the matters aforesaid unless by some writing signed in manner aforesaid.

Governmen to India Central Printing Office.—No. 1276 L. D.—24-8-1905.—5,500.—P.M. M